

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

## Rajasthan Monuments, Archaeological Sites And Antiquities (Amendment) Act, 2006

### 6 of 2006

[07 April 2006]

#### **CONTENTS**

- 1. Short Title And Commencement
- 2. Amendment Of Section 13
- 3. Insertion Of Section 13A
- 4. Insertion Of Section 20A

# Rajasthan Monuments, Archaeological Sites And Antiquities (Amendment) Act, 2006

#### 6 of 2006

[07 April 2006]

An Act further to amend the Rajasthan Monuments, Archaeological Sites and Antiquities Act, 1961. Be it enacted by the Rajasthan State Legislature in the Fifty-seventh Year of the Republic of India, as follows.--

#### 1. Short Title And Commencement :-

(1) This Act may be called the Rajasthan Monuments, Archaeological Sites and Antiquities (Amendment) Act, 2006. (2) It shall come into force at once.

#### 2. Amendment Of Section 13:-

In sub-section (1) of section 13 of the Rajasthan Monuments, Archaeological Sites and Antiquities Act, 1961 (Act No. 19 of 1961), hereinafter referred to as the principal Act, for the existing expression "in section 14", the expression "in section 4" shall be substituted.

#### 3. Insertion Of Section 13A:-

After the existing section 13, and before the existing section 14, of the principal Act, the following new section shall be inserted, namely.-- "13A. Power to enter into agreement for the maintenance of certain monument.- (1) The State Government may, for the

purposes of maintenance of a monument falling under section 13, enter into an agreement with any person, firm or trust on such terms and conditions, not inconsistent with the provisions of this Act, as may be specified in the agreement. (2) Notwithstanding anything contained in section 20 A, the person, firm or trust referred to in sub-section (1) shall be entitled to collect and retain the whole or such portion of the fee Unviable wider section 20A and for such period, as may be agreed upon between the State Government and such person, firm or trust, having regard to the expenditure involved in the maintenance of the monument and collection of fee, interest on the capital invested, reasonable return on the investment and the volume of visitors".

## 4. Insertion Of Section 20A:-

After the existing section 20, and before the existing section 21, of the principal Act, the following new section shall be inserted, namely.-- "20A. Power to entrance fee.- (1) The State Government may, by notification in the Official Gazette, levy enhance fee in respect of such protected monuments, and at such rates not exceeding two thousand five hundred rupees per head, as may be specified in such notification.-- Provided that if the State Government is of the opinion that it is expedient in the public interest so to do. it may by like notification, exempt, wholly or partly, any class of persons from the payment of entrance fee. (2) Such entrance fee when so levied shall be collected in accordance with the rules made under this Act".